

e-FIR No. 012016/20
PS Rajender Nagar
State Vs. Saizi

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)
Case taken up in view of directions issued by Hon'ble High Court of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

Present: Ld. APP for the State.

Sh. Ajay Goswami, Ld. Counsel for applicant.

IO/ASI Brijender Kumar in person.

The present application was filed through email. Scanned copy of reply under the signature of IO/ASI Brijender is received through email.

Copy already stands supplied to counsel for applicant, electronically.

Heard. Record perused.

The present application is moved on behalf of applicant Saizi for releasing him on personal bonds.

It is stated that the applicant/accused was admitted on bail by the Ld. Court of Sessions on 17.07.2020 but he is unable to furnish the surety bonds, therefore, prayer is made for releasing him on personal bonds.

Copy of order dt. 17.07.2020 passed by Court of Sh. Lovleen, Ld. PO/MACT-02 is perused.

As per said order, the applicant/accused has been enlarged on bail u/s 439 Cr.P.C. subject to furnishing personal and surety bonds in the sum of Rs.15000/-.

This Court cannot modify the condition imposed by the Ld. Court of Sessions in bail order dt. 17.07.2020 nor can pass any directions exempting the furnishing of surety bonds by the applicant, in variation of orders of Ld. Court of Sessions. Accordingly, the present application stands dismissed.

Application is accordingly disposed off.

Scanned copy of this order be sent to counsel for applicant


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and IO concerned through email.

One copy be sent to Computer Branch, THC for uploading on
Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
10.08.2020

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e-FIR No. 030571/19
State Vs. Mukesh
PS Rajender Nagar

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)
Case taken up in view of directions issued by Hon'ble High Court
of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

Present: Ld. APP for the State.
Sh. Ravinder Kumar, Ld. Counsel for applicant.
IO/ASI Jaiveer Singh in person.

The present application was filed through email. Scanned copy of
reply under the signature of IO/ASI Jaiveer Singh is received through email.

Copy already stands supplied to counsel for applicant,
electronically.

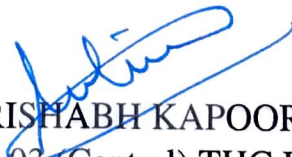
At this stage, Ld. Counsel for applicant submits that he wishes to
withdraw the present applicant with a liberty to file it afresh stating the complete
particulars.

In view of the above statement made by counsel for applicant, the
applicant stands dismissed as withdrawn. The applicant shall be at liberty to file the
application afresh narrating the complete particulars, if so advised.

Applicant stands disposed off.

Scanned copy of this order be sent to counsel for applicant
and IO concerned through email.

One copy be sent to Computer Branch, THC for uploading on
Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
10.08.2020

e-FIR No.017777/20
State Vs.Unknown
PS Rajender Nagar

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)
Case taken up in view of directions issued by Hon'ble High Court
of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

Present: Ld. APP for the State.
Applicant Tanvi Mehta in person.
IO absent.

The present application was filed through email. Scanned copy of reply under the signature of IO/ASI Anil is received through email copy already stands supplied to applicant, electronically.

This order shall dispose off application for release of vehicle DL 6SAV 3039, moved on behalf of applicant Tanvi Mehta.

In reply received under the signatures of IO/ASI Anil, it has been stated that the present e-FIR was registered pursuant to the complaint made by applicant regarding theft of her scooty. IO has stated that the investigation qua the scooty is complete and he has no objection, if same is release in favour of its registered owner.

The applicant has sent the scanned copy of RC of vehicle and and copy of her Adhar Card for the purposes of identity.

Upon inquiry by the court, applicant states that she is the registered owner of the vehicle in question and prior to her marriage same was purchased by her thus, same bears her name i.e. Tanvi Gulani.

On perusal of the report of IO and documents appended with the application, the applicant Tanvi Mehta appears to be the registered owner of the vehicle in question. If that be so, she prima facie appears to be entitled for the custody of the vehicle in question.

In these circumstances and as per directions of *Hon'ble High Court*


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of Delhi in matter of “*Manjit Singh Vs. State*” in CrI. M.C. No.4485/2013 dated 10.09.2014, the aforesaid vehicle be released to the applicant / registered owner subject to the following conditions:-

1. Vehicle in question be released to applicant/registered owner only subject to furnishing of indemnity bonds as per the valuation of the vehicle, to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the RC and insurance of the vehicle in question and release the vehicle after getting it insured by the applicant if the same is not already insured.

Scanned copy of this order be sent to applicant and IO concerned through email.

One copy be sent to Computer Branch, THC for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
10.08.2020

FIR No.017173/20
State Vs. Unknown
PS I.P. Estate

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)
Case taken up in view of directions issued by Hon'ble High Court
of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

Present: Ld. APP for the State.

Applicant in person.

IO/HC Ranvijay.

The present application was filed through email. Scanned copy of
reply under the signature of IO/HC Ranvijay is received through email.

Copy already stands supplied to applicant, electronically.

This order shall dispose off application for release of vehicle DL
3SDP 0744, moved on behalf of applicant Mohd. Sharjeel.

In reply received under the signatures of IO/HC Ranvijay, it
has been stated that the present e-FIR was registered pursuant to the
complaint made by applicant regarding theft of his vehicle. IO has stated that
the investigation qua the vehicle is complete and he has no objection, if same
is release in favour of its registered owner.

The applicant has sent the scanned copy of RC of vehicle and
and copy of his Adhar Card for the purposes of identity.

On perusal of the report of IO and documents appended with
the application, the applicant Mohd. Sharjeel appears to be the registered
owner of the vehicle in question. If that be so, he prima facie appears to be
entitled for the custody of the vehicle in question.

In these circumstances and as per directions of *Hon'ble High Court
of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No.4485/2013
dated 10.09.2014, the aforesaid vehicle be released to the applicant /
registered owner subject to the following conditions:-

1. Vehicle in question be released to applicant/registered owner


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only subject to furnishing of indemnity bonds as per the valuation of the vehicle, to the satisfaction of the concerned SHO/ IO subject to verification of documents.

2. IO shall prepare detailed panchnama mentioning the colour, Engine number, Chasis number, ownership and other necessary details of the vehicle.

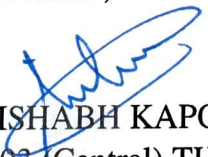
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.

4. The photographs should be attested and counter signed by the complainant/applicant and accused.

5. IO is directed to verify the RC and insurance of the vehicle in question and release the vehicle after getting it insured by the applicant if the same is not already insured.

Scanned copy of this order be sent to applicant and IO concerned through email.

One copy be sent to Computer Branch, THC for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
10.08.2020

FIR No. 148/20

PS I.P. Estate

State vs. Driver (Through applicant Gurbhej Singh)

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of directions issued by Hon'ble High Court of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

Present: Ld. APP for the State.

Applicant in person.

IO/SI Ram Krishan.

The present application was filed through email. Scanned copy of reply under the signature of IO/SI Ram Krishan is received through email.

Copy already stands supplied to applicant, electronically.

This order shall dispose off application for release of vehicle DL 3SEN 0983, moved on behalf of applicant Gurbhej Singh.

In reply received under the signatures of IO/SI Ram Krishan, it has been stated that the vehicle in question is registered in the name of applicant Gurbhej Singh. It is further stated that the vehicle in question is the offending vehicle whose mechanical inspection has already been conducted. IO has also stated that the insurance certificate of the vehicle has been verified and same is valid till 11.01.2025. IO has stated that the investigation qua the vehicle is complete and he has no objection, if same is released in favour of its registered owner.

The applicant has sent the scanned copy of RC and insurance of vehicle. For the purpose of identity, applicant has also sent copy of his Adhar Card.

On perusal of the report of IO and documents appended with the application, the applicant Gurbhej Singh appears to be the registered owner of the vehicle in question. If that be so, he prima facie appears to be entitled for the custody of the vehicle in question. Further, the investigation with respect to vehicle is already complete and its documents including


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insurance policy has already been verified, therefore, no useful purpose shall be served in further detaining the vehicle in police custody.

In these circumstances and as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No.4485/2013 dated 10.09.2014, the aforesaid vehicle be released to the applicant / registered owner subject to the following conditions:-

1. Vehicle in question be released to applicant/registered owner only subject to furnishing of indemnity bonds as per the valuation of the vehicle, to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the RC and insurance of the vehicle in question, if not already verified and release the vehicle in favour of applicant.

Scanned copy of this order be sent to applicant and IO concerned through email.

One copy be sent to Computer Branch, THC for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi

Manish Kriplani Vs. Neeraj

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)
Case taken up in view of directions issued by Hon'ble High Court
of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

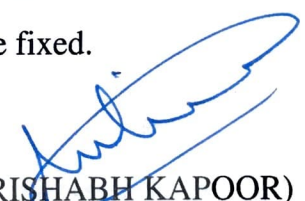
Present: Sh. Sarvesh Kumar, Ld. Counsel for applicant.

Heard. Record perused.

It is alleged that the applicant/complainant gave a sum of Rs.5 lacs to proposed accused in first week of January, 2020 with the assurance of its return by way of two installments to be paid by the proposed accused. Allegedly, when complainant demanded is money from proposed accused, he was threatened with threats to do away with his life and dire consequences on 29.05.2020 through whatsapp call. Allegedly, the proposed has also posted false messages which were purported to harm the reputation of the complainant. It is also alleged that the complainant has sent written complaint to SHO/PS Rajender Nagar and DCP Central, but no action has been taken. Thus, the present application is moved seeking registration of FIR against proposed accused.

Let ATR be called from DCP/ACP/SHO concerned specifying the action taken on the complaint made by the complainant.

Put up on 13.10.2020 for purpose fixed.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
10.08.2020

Jaswinder Singh Vs. HDFC Bank

10.08.2020 (Through Video Conferencing over Cisco Webex Meeting)
Case taken up in view of directions issued by Hon'ble High Court of Delhi vide office order No. 26/DHC/2020 dt. 30.07.2020.

Present: Sh. N.K. Pandey, Ld. Counsel for applicant.

The present application was filed through email.

Heard. Record perused.

Vide present application, the applicant has sought the attested copies of Action Taken Reports filed by the enquiry officer in the abovesaid case.

It is averred on behalf of applicant that due to present situation of ongoing Covid-19 Pandemic, the applicant is unable to obtain the certified copies of the abovesaid action taken reports due to non-functioning of the copying agency. It is further averred that the applicant intends to prefer a revision petition and for said purpose the copies of ATR filed by the enquiry officer are required by him.

Ld. Counsel for applicant submits that the application u/s 156(3) Cr.P.C. moved on behalf of applicant stands dismissed by the orders of this Court dt. 27.07.2020 and the matter is now fixed for PSE on 01.10.2020.

Ld. Counsel of applicant further submits that the aforesaid order dt. 27.07.2020 is purported to be assailed by the applicant before the Ld. Court of Sessions and for preparing the revision petition, the copies of ATR are required by applicant.

Main case file perused.

The perusal of the main case file is revealing that the enquiry officer has filed ATRs dt. 28.11.2018, 04.02.2019 and 22.04.2019. Since, the applicant is unable to procure the certified copies of said ATRs due to restricted functioning of copying agency on account of Covid-19 Pandemic and same are required for applicant for preparing the revision petition, therefore, in the larger interests of justice, the prayer of applicant is accepted and the concerned Ahlmad is directed to supply the attested copies of the ATRs filed on 28.11.2018, 04.02.2019 and 22.04.2019 to applicant/counsel against due receiving and after proper


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identification, strictly in accordance with rules.

Application is disposed off.

Scanned copy of this order be sent to counsel for applicant and IO concerned through email.

One copy be sent to Computer Branch, THC for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
10.08.2020